

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 51

CP 228/MB/2022

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

SUMAN K JHUNJHUNWALA

V/s

**HIND RUBBER INDUSTRIES PRIVATE
LIMITED**

Section 242(4) & Sec. 241(1) of the Companies Act, 2013

ORDER

The Counsel for the Respondent had sought time on 4th of January 2024 to file appropriate application for recall of the order dated 06.12.2023, setting them ex-parte. The Respondent No.1 has already filed a Reply and the Reply was taken on record subject to payment of cost of Rs.10,000/-. However, none appears today for the Respondent. Last opportunity is granted to the Respondent to appear, failing which this petition shall be proceed on the basis of material available on record and verbal argument on that date. List this matter on Board on **19.04.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

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**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh